

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.224

APPEAL/58(AHM)2023

Proceedings under Section 58 r.w 59 of Co. Act, 2013 r.w Rule 70 of NCLT Rules, 2016

IN THE MATTER OF:

NEENA ANANT AMIN

.....Applicant

VS

JSL INDUSTRIES LIMITED

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harsadray Dave, Adv. a.w. Mr. Shivam Parikh, Adv.

For the Respondent : Ms. Natasha Shah, Adv.

ORDER

Ld. Counsel for the applicant seeks time to file rejoinder.

List for further consideration on 29.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)